

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-857(PB)/2020

IN THE MATTER OF:

Canara Bank

.... Applicant/petitioners

v.

M/s. Jindal India Thermal Power Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.09.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Sanjay Bajaj, Mr. Samarth Bajaj, Mr. Rajat
Prakash, Advs.

ORDER

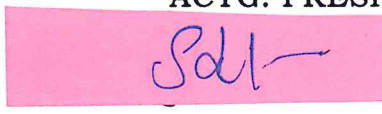
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent.

Reply as well as written submission be filed within one week hereof by the respondents.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 15.09.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)